

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. KUNDAN INDUSTRIES LIMITED (IN CIRP)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/s. Kundan Industries Limited</b>
2.	Date of incorporation of corporate debtor	04-09-1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28900MH1995PLC092326
5.	Address of the registered office and principal office (if any) of corporate debtor	Office - 402, Lukhi Empire, 4th Floor, SV Road Near Bali Ram Compound, Yadav Nagar, Dahisar (East, Mumbai, Maharashtra, India, 400068
6.	Insolvency commencement date in respect of corporate debtor	02 <sup>nd</sup> January 2024. Order received on 05 <sup>th</sup> January 2024
7.	Estimated date of closure of insolvency resolution process	30 <sup>th</sup> June 2024 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunil Kumar Agarwal IBBI/IPA-001/IP-P01390/2018-19/12178
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-805, Akruiti Orchid Park, Andheri Kurla Road, Sakinaka, Andheri (E), Mumbai, Maharashtra -400072.  <u>Email: ANIL91111@HOTMAIL.COM</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3, Dilkap Center, Andheri Kurla Road, Sakinaka, Andheri (E), Mumbai, Maharashtra -400072.  <u>E-Mail: CIRP.KUNDAN@GMAIL.COM</u>
11.	Last date for submission of claims	19 <sup>th</sup> January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Kundan Industries Limited on 02nd January 2024. Order received on 05th January 2024.

The creditors of M/s. Kundan Industries Limited (IN CIRP) are hereby called upon to submit their claims with proof on or before 19th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06<sup>th</sup> January 2024

Place: Mumbai, Maharashtra



Sunil Kumar Agarwal

Interim Resolution Professional

**Founder Director- Quickresolve Professionals Pvt Ltd (IPE)**

Reg.No. -IBBI/IPA-001/IP-P01390/2018-2019/12178

AFA Valid till: 04-12-2024